

Directorate General of Foreign Trade

Udyog Bhawan

DES-V Section

The Meeting No.09/AM-20 dated 29.08.2019 for the licensing year 2019-20 to considered the Special Advance Authorization cases under Para 4.04(a) FTP 2015-20 actually held on 27.08.2019, 06.09.2019 and remaining cases to considered on 15.10.2019, under Para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3.	Shri Kuldeep Singh, Asst. Director-II	DCMSME
4.	Shri S.K.Mohapatra, DDG	DGFT
5.	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No. 08/AM-20 dated 01.08.2019 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.09/AM-20 dated 29.08.2019 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 9/84-ALC3/2019 **MEETING DATE** : 29.08.2019

Case No.: 234/24/84-ALC3/2018	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date: 9/84-ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
HQ File :01/84/050/00658/AM19/	RLA File :05/24/040/00242/AM16/	Lic.No/Date:0510395290 12.08.2015	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda and noted that the Firm was asked on 23.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 31.10.2019.			

Case No.: 235/24/84-ALC3/2018	Party Name: NARASIMHA MURTHY.MR(PROP. TECHNO FLEX INDUSTRIES)	Meet No/Date: 9/84-ALC3/2019 29.08.2019	Status: Rejected
HQ File :01/84/050/00659/AM19/	RLA File :07/24/040/00177/AM16/	Lic.No/Date:0710108638 25.08.2015	
Decision: Committee considered the case as per agenda and noted that the Firm was asked on 23.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Case rejected as application not received even after asking the RLA and applicant specifically. The applicant vide their email dated 02.09.2019 have mentioned that they have already obtained EODC from RLA-Bangalore for the Adv. Authorization. Norms committee desires that the RLA to clarify the ground of EODC. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 240/24/84-ALC3/2018	Party Name: G.R.CORPORATION	Meet No/Date: 9/84-ALC3/2019 29.08.2019	Status: Rejected
HQ File :01/84/050/00664/AM19/	RLA File :06/24/040/00033/AM16/	Lic.No/Date:0610038256 19.11.2015	
Decision: Committee considered the case as per agenda and noted that the Firm was asked on 23.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

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4	Case No.: 242/24/84-ALC3/2018	Party Name: CLOTHING CONNECTIONS,	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Rejected
	HQ File :01/84/050/00666/AM19/	RLA File :32/24/040/00029/AM16/	Lic.No/Date:3210077748 20.11.2015	
Decision: Committee considered the case as per agenda and noted that the Firm was asked on 23.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

5	Case No.: 244/24/84-ALC3/2018	Party Name: AADIDEV TRADE INTERNATIONAL	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Rejected
	HQ File :01/84/050/00668/AM19/	RLA File :07/24/040/00331/AM16/	Lic.No/Date:0710109194 22.12.2015	
Decision: Committee considered the case as per agenda and noted that the Firm was asked on 23.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

6	Case No.: 247/24/84-ALC3/2018	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00671/AM19/	RLA File :07/24/040/00341/AM16/	Lic.No/Date:0710109261 13.01.2016	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda and noted firm was asked on 23.08.2019 to furnish the following information: 1. Manufacturing process and Stagewise wastage 2. Justification for 16 to 25% waste from yarn to made up 3. Justification for requirement of 25% sizing chemical on the weight of export product. 4. Complete two sets of application alongwith copy of Adv. Authorization. Firm's reply still not received. Committee decided to send a reminder to the firm The case stands deferred for re-listing on 31.10.2019.				

7	Case No.: 57/24/84-ALC3/2018	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Rejected
	HQ File :01/84/050/00481/AM19/	RLA File :30/24/040/00038/AM16/	Lic.No/Date:3010103703 25.01.2016	
Decision: Committee considered the case as per agenda and noted that the Firm was asked on 23.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Case rejected as application not received even after asking the RLA and applicant specifically. The applicant vide their email dated 02.09.2019 have mentioned that RLA has approved the redemption of Adv. Authorization. Norms committee desires that the RLA to clarify the ground of redemption. RA concerned may take necessary action subject to compliance of other usual conditions.				

8	Case No.: 257/24/84-ALC3/2018	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
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HQ File :01/84/050/00681/AM19/	RLA File :07/24/040/00382/AM16/	Lic.No/Date:0710109412 17.02.2016	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply alongwith all required documents. NC decided to defer the case for examination. The case stands deferred for re-listing on 31.10.2019.			

Case No.:260/24/84-ALC3/2018	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Surrender
HQ File :01/84/050/00684/AM19/	RLA File :07/24/040/00415/AM16/	Lic.No/Date:0710109548 22.03.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the firm vide their email dated 23.08.2019 has mentioned that above mentioned Adv. Authorization was surrendered to RLA Bangalore and got surrender letter also on dated 23.08.2017. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:47/24/84-ALC3/2018	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00471/AM19/	RLA File :07/24/040/00124/AM17/	Lic.No/Date:0710110049 04.07.2016	Defer Date:31.10.2019
Decision : Committee considered the case as per agenda and noted firm was asked on 26.08.2019 to furnish the following information: 1. Export product name with end use 2. Manufacturing process 3. Stage wise wastage for each export product for each input 4. Justification for claiming wastage 5. Complete two sets of application. Firm's reply received. NC decided to defer the case for examination. The case stands deferred for re-listing on 31.10.2019.			

Case No.:49/24/84-ALC3/2018	Party Name: DUCERE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00473/AM19/	RLA File :09/24/040/00221/AM17/	Lic.No/Date:0910064044 16.08.2016	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked on 26.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Reply is not received so far. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 31.10.2019.			

Case No.:50/24/84-ALC3/2018	Party Name: PIONEER POLYLEATHERS LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Approved
HQ File :01/84/050/00474/AM19/	RLA File :05/24/040/00268/AM17/	Lic.No/Date:0510399582 30.08.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply alongwith documents. Committee decided to ratify the norms for above mentioned Adv. Authorization as under:			

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Export item: 63/0- Fabric made out of Polyester Filament Yarn (Knitted Fabric).
Export Quantity: 100000.000 KG.
Import item: Polyester Yarn HT500D(555DTEX)/96F, HT840D (930DTEX)/192F, HT1000D(1110DTEX)/192F
Import item quantity allowed: 105000 KG.
RA concerned may take necessary action subject to compliance of other usual conditions.

13	Case No.: 117/24/84-ALC3/2018	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00541/AM19/	RLA File :07/24/040/00199/AM17/	Lic.No/Date:0710110493 05.10.2016	Defer Date:31.10.2019
Decision : Committee considered the case as per agenda and noted firm was asked on 26.08.2019 to furnish the following information: 1. Export product name with end use 2. Manufacturing process 3. Stage wise wastage for each export product for each input 4. Justification for claiming wastage 5. Complete two sets of application. Firm's reply received. NC decided to defer the case for examination. The case stands deferred for re-listing on 31.10.2019.				
14	Case No.: 136/24/84-ALC3/2018	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Rejected
	HQ File :01/84/050/00560/AM19/	RLA File :07/24/040/00249/AM17/	Lic.No/Date:0710110645 15.11.2016	
Decision: Committee considered the case as per agenda and noted that the Firm was asked on 26.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				
15	Case No.: 246/24/84-ALC3/2018	Party Name: GARDEN CITY FASHIONS PVT. LIMITED,	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Rejected
	HQ File :01/84/050/00670/AM19/	RLA File :07/24/040/00291/AM17/	Lic.No/Date:0710110798 15.12.2016	
Decision: Committee considered the case as per agenda and noted that the Firm was asked on 26.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions				
16	Case No.: 249/24/84-ALC3/2018	Party Name: FIBERTEX PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00673/AM19/	RLA File :07/24/040/00317/AM17/	Lic.No/Date:0710110961 12.01.2017	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda and case pertains to DPIIT. Committee noted that firm was asked on 26.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Firm's reply received on 30.09.2019. Committee decided to defer the case for examination.				

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The case stands deferred for re-listing on 31.10.2019.

17	Case No.: 55/24/84-ALC3/2018	Party Name :SMART FIT GARMENTS	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Approved
	HQ File :01/84/050/00479/AM19/	RLA File :32/24/040/00037/AM17/	Lic.No/Date:3210078091 31.01.2017	
Decision: Committee considered the case as per agenda and noted that the Firm was asked on 26.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Firm's reply received. Committee decided to ratify the norms for above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

18	Case No.: 251/24/84-ALC3/2018	Party Name: SWATY BHINDE - LOUVERLINE BLINDS	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Rejected
	HQ File :01/84/050/00675/AM19/	RLA File :07/24/040/00306/AM17/	Lic.No/Date:0710111065 02.02.2017	
Decision: Committee considered the case as per agenda and noted that the Firm was asked on 26.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

19	Case No.: 252/24/84-ALC3/2018	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status :Rejected
	HQ File :01/84/050/00676/AM19/	RLA File :07/24/040/00354/AM17/	Lic.No/Date:0710111124 14.02.2017	
Decision : Committee considered the case as per agenda and noted that the Firm was asked on 26.08.2019 to furnish the following: <ol style="list-style-type: none"> 1. Export product name with end use 2. Manufacturing process 3. Stagewise wastage for each export product for each input 4. Justification for claiming wastage 5. Complete two sets of application. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

20	Case No.: 262/24/84-ALC3/2018	Party Name : INTEGRAL TOOLS COMPANY INDIA PVT. LTD.	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00686/AM19/	RLA File :07/24/040/00403/AM17/	Lic.No/Date:0710111326 23.03.2017	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda and case pertains to DPIIT. Committee noted that firm was asked on 26.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Firm's reply received on 09.09.2019. Committee decided to defer the case for examination. The case stands deferred for re-listing on 31.10.2019.				

21	Case No.: 62/24/84-ALC3/2018	Party Name: INDAUTO FILTERS,	Meet No/Date:9/84-ALC3/2019	Status:Deffered and Re-indexed
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HQ File :01/84/050/00486/AM19/	RLA File :07/24/040/00018/AM18/	Lic.No/Date:0710111467 25.04.2017	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda and case pertains to DPIIT. Committee noted that firm was asked on 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Firm's reply not received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 31.10.2019.			

	Case No.:58/24/84-ALC3/2018	Party Name: SHUBHAM POLYSPIN PVT. LTD.	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Rejected
22	HQ File :01/84/050/00482/AM19/	RLA File :08/24/040/00023/AM18/	Lic.No/Date:0810140184 01.05.2017	
Decision: Committee considered the case as per agenda and noted that the Firm was asked on 26.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:59/24/84-ALC3/2018	Party Name: AADIDEV TRADE INTERNATIONAL	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
23	HQ File :01/84/050/00483/AM19/	RLA File :07/24/040/00031/AM18/	Lic.No/Date:0710111570 09.05.2017	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 29.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Firm's reply received on 07.10.2019. Committee decided to defer the case for examination. The case stands deferred for re-listing on 31.10.2019.				

	Case No.:88/24/84-ALC3/2018	Party Name: GRASIM INDUSTRIES LTD.	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Rejected
24	HQ File :01/84/050/00512/AM19/	RLA File :34/24/040/00266/AM17/	Lic.No/Date:3410043201 18.05.2017	
Decision: Committee considered the case as per agenda and noted that the Firm was asked on 29.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:92/24/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Approved	
25	HQ File :01/84/050/00516/AM19/	RLA File :34/24/040/00030/AM18/	Lic.No/Date:3410043310 23.06.2017		
Decision: Committee considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ratify the norms for the above adv. Authorization as under:					
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed

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Madhavi

1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:818.18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH ANTIFIBRILLANT:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT	971.834 MT	1.	RELEVANT POLYPROPYLENE GRANULES	899.998 MT	
			2.	RELEVANT HDPE GRANULES	4.462 MT	
			3.	RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9 together = 19.437 MTs	
			4.	RELEVANT MASTERBATCH WHITE		
			5.	RELEVANT MASTERBATCH COLOUR		
			6.	RELEVANT CONDUCTIVE BLACK	7.200 MT	
			7.	LLDPE	1.05 kg/kg content in export product	
			8.	LDPE	1.05 kg/kg content in export product	
			9.	RELEVANT U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)		
RA concerned may take necessary action subject to compliance of other usual conditions.						

26	Case No.:221/24/84-ALC3/2018	Party Name: FLEXITUFF INTERNATIONAL LTD	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00645/AM19/	RLA File :56/24/040/00020/AM18/	Lic.No/Date:5610005200 23.08.2017	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019.				

27	Case No.:102/24/84-ALC3/2018	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00526/AM19/	RLA File :07/24/040/00154/AM18/	Lic.No/Date:0710112077 31.08.2017	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019.				

28	Case No.:118/24/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Approved
	HQ File :01/84/050/00542/AM19/	RLA File :07/24/040/00188/AM18/	Lic.No/Date:0710112289 23.10.2017	
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the firm was asked on 26.08.2019 to furnish the CAD /Sketch for item No. 5 & 6 alongwith sample of the product. Firm's reply received. Committee decided to ratify the norms for above Adv. Authorization as under:				

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Harjain

Import Item S.No.	Allowed Quantity
1,2,3,4	As Applied
5.	1430 Sq. Mtr.
6.	1950 Sq. Mtr.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:119/24/84-ALC3/2018	Party Name: FIBERTEX PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00543/AM19/	RLA File :07/24/040/00195/AM18/	Lic.No/Date:0710112393 10.11.2017	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply alongwith all required documents on dated 30.09.2019. NC decided to defer the case for examination. The case stands deferred for re-listing on 31.10.2019.			

Case No.:207/24/84-ALC3/2018	Party Name: SIDWIN FABRIC PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Rejected
HQ File :01/84/050/00631/AM19/	RLA File :08/24/040/00191/AM18/	Lic.No/Date:0810141319 15.11.2017	
Decision: Committee considered the case as per agenda and noted that the Firm was asked on 29.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

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Case No.:141/24/84-ALC3/2018	Party Name: FASHION MATRIX OVERSEAS	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Approved
HQ File :01/84/050/00565/AM19/	RLA File :07/24/040/00266/AM18/	Lic.No/Date:0710112578 20.12.2017	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on 29.08.2019 to furnish the CAD/ Image of the product. Firm's reply received on dated on 02.09.2019. Committe decided to ratify the norms as under:			
Import Item S.No.	Allowed Quantity		
1.	2856.0 Sq Mtr.		
2.	1700.0 Sq. Mtr.		
3.	2314.0 Sq. Mtr		
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:68/24/84-ALC3/2018	Party Name: REFLEXIONS NARAYANI IMPEX PVT. LTD	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0210208068	Defer Date:

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10/11/19

:01/84/050/00492/AM19/	:02/24/040/00152/AM18/	21.12.2017	31.10.2019
Decision : Committee considered the case as per agenda and observed that case pertains to DPIIT and firm was asked on 29.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization for fixation of adhoc norm. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 31.10.2019.			

33	Case No.: 179/24/84-ALC3/2018	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00603/AM19/	RLA File :07/24/040/00286/AM18/	Lic.No/Date:0710112689 17.01.2018	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019				

	Case No.:253/24/84-ALC3/2018	Party Name: FASHION MATRIX OVERSEAS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status :Approved
	HQ File :01/84/050/00677/AM19/	RLA File :07/24/040/00291/AM18/	Lic.No/Date:0710112702 18.01.2018	
34	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the CAD/ Image of the product. Committee went through the details submitted in this case and observed that the firm has furnished their reply. NC decided to ratify the norms as under:			
	Import Item S.No.	Allowed Quantity		
	1.	505.0 Sq Mtr.		
	2.	1324.0 Sq. Mtr.		
	RA concerned may take necessary action subject to compliance of other usual conditions.			

35	Case No.: 254/24/84-ALC3/2018	Party Name: NUVOCRAFT APPARELS INDIAPVT.LTD,	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00678/AM19/	RLA File :07/24/040/00294/AM18/	Lic.No/Date:0710112717 19.01.2018	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019				

36	Case No.: 264/24/84-ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Rejected
	HQ File :01/84/050/00688/AM19/	RLA File :07/24/040/00330/AM18/	Lic.No/Date:0710112865 23.02.2018	
Decision : Committee considered the case as per agenda and noted that the firm was asked to furnish the CAD/ metrics of requirement of each input per piece of export product and complete two sets of application for fixation of adhoc norms. Reply has received from the firm. Committee noted that in the reply dated 05.06.2019 the applicant has not furnished the information as asked in deficiency letter. Committee decided to reject the				

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Magdine

case.

RA concerned may take necessary action subject to compliance of other usual conditions.

37	Case No.:7/1/84-ALC3/2019	Party Name: SAGAR METALLICS PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00748/AM19/	RLA File :52/24/040/00096/AM19/	Lic.No/Date:5210043004 22.03.2019	Defer Date:31.10.2019
	Decision : Committee considered the case as per agenda and observed that firm was asked on 29.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization for fixation of adhoc norm. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 31.10.2019.			

38	Case No.:9/1/84-ALC3/2019	Party Name: H. R. FAB	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Surrendered
	HQ File :01/84/050/00750/AM19/	RLA File :52/24/040/00095/AM19/	Lic.No/Date:5210043008 25.03.2019	
	Decision: Committee considered the case as per agenda and observed that firm has informed on 03.09.2019 that they have made application for surrender of the above Adv. Authorizations before RA, Surat. NC decided to close the case. RA concerned may take necessary action subject to compliance of other usual conditions			

39	Case No.:8/1/84-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Approved
	HQ File :01/84/050/00749/AM19/	RLA File :05/24/040/00734/AM19/	Lic.No/Date:0510410036 26.03.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers observed that firm had given PH and representative had explained their case with sample and Sketch with dimensions and wastage Justification for wastage claimed for each product. After detailed deliberation, Committee agreed the firm's request and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions			

40	Case No.:10/1/84-ALC3/2019	Party Name: WELCOME FOOTWEARS	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00751/AM19/	RLA File :05/24/040/00711/AM19/	Lic.No/Date:0510410064 27.03.2019	Defer Date:31.10.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019			

41	Case No.:11/1/84-ALC3/2019	Party Name: DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0510410070	Defer Date:

15

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:01/84/050/00752/AM19/	:05/23/040/00582/AM19/	27.03.2019	31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019			

Case No.:12/1/84-ALC3/2019	Party Name: INDAUTO FILTERS,	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
42 HQ File :01/84/050/00753/AM19/	RLA File :07/24/040/00284/AM19/	Lic.No/Date:0710114716 27.03.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019			

Case No.:17/5/84-ALC3/2019	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
43 HQ File :01/84/050/00071/AM20/	RLA File :04/24/040/00279/AM19/	Lic.No/Date:0410165364 28.03.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firms reply received on dated 06.09.2019. Committee decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 31.10.2019			

Case No.:1/1/84-ALC3/2019	Party Name: RAM COIR MILLS	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
44 HQ File :01/84/050/00001/AM20/	RLA File :10/24/040/00110/AM19/	Lic.No/Date:1010060163 29.03.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019			

Case No.:2/1/84-ALC3/2019	Party Name: KALAKRITI	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
45 HQ File :01/84/050/00002/AM20/	RLA File :05/23/040/00589/AM19/	Lic.No/Date:0510410100 29.03.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019.			

Case No.:3/1/84-ALC3/2019	Party Name :BRIGHT CHOICE OVERSEAS	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status :Approved
46 HQ File :01/84/050/00003/AM20/	RLA File :03/94/040/01081/AM19/	Lic.No/Date:0310828028 29.03.2019	

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Decision: Committee considered the case as per agenda and noted that the firm was asked on 29.08.2019 to furnish the CAD/image and measurement chart of the product. Firm's reply received. Committee went through the details submitted in this case and decided to ratify the norms as under:

Import Item S.No.	Allowed Quantity
1.	28368.0 Sq Mtr.
2.	8927.0 Sq. Mtr.
3.	2564.0 Sq. Mtr.
4.	13622.0 Sq. Mtr.
6.	9798.0 Sq. Mtr.

For Export item S.No.-5, the applicant shows the description of product is "Mens Pants, Item no-VUSSN". With the same style, CAD& image given is of Short which does not match export product. Hence committee can not allow the import for the same.

RA concerned may take necessary action subject to compliance of other usual conditions

47	Case No.: 5/5/84-ALC3/2019	Party Name:RADNIK AUTO EXPORTS	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00059/AM20/	RLA File :05/24/040/00064/AM20/	Lic.No/Date:0510410486 06.05.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019.				

48	Case No.: 7/5/84-ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00061/AM20/	RLA File :05/24/040/00066/AM20/	Lic.No/Date:0510410487 06.05.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on dated 29.08.2019 to furnish the CAD/ Image of the product. Firm's reply not received. Committee decided to send a reminder to the firm with measurement chart also. The case stands deferred for re-listing on 31.10.2019.				

49	Case No.: 2/5/84-ALC3/2019	Party Name :RAD GLOBAL PVT.LTD.	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00056/AM20/	RLA File :13/24/040/00146/AM20/	Lic.No/Date:1310049274 08.05.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the CAD and Sample of the product. Committee decided to send a reminder for above deficiency letter and furnish the following also: <ol style="list-style-type: none"> 1. Manufacturing process. 2. Stagewise wastage. 3. Justification for claiming higher than realistic wastage of input in making the export product. The case stands deferred for re-listing on 31.10.2019.				

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50	Case No.:8/5/84-ALC3/2019	Party Name: SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00062/AM20/	RLA File :56/24/040/00003/AM20/	Lic.No/Date:5610005604 09.05.2019	Defer Date:31.10.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on 30.08.2019 to furnish the following information: 1. Manufacturing process 2. Stagewise wastage 3. Justification for requirement of inputs in the mentioned quantity Firm's reply not received still so far. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 31.10.2019.			

51	Case No.:10/5/84-ALC3/2019	Party Name:VRIJESH OVERSEAS PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00064/AM20/	RLA File :07/24/040/00022/AM20/	Lic.No/Date:0710114899 14.05.2019	Defer Date:31.10.2019
	Decision: Committee considered the case as per agenda and noted that the Firm was asked on 30.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 31.10.2019.			

52	Case No.:11/5/84-ALC3/2019	Party Name: NOVA	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00065/AM20/	RLA File :10/24/040/00008/AM20/	Lic.No/Date:1010060179 14.05.2019	Defer Date:31.10.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on dated 30.08.2019 to furnish the information about Content of input in Kgs, in the total quantity of export product. Firms reply not received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 31.10.2019.			

53	Case No.:13/5/84-ALC3/2019	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00067/AM20/	RLA File :05/24/040/00087/AM20/	Lic.No/Date:0510410581 14.05.2019	Defer Date:31.10.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked decided to ask the firm to furnish the CAD/ Image of the product. Firms reply not received. Committee decided to send a reminder to the firm along with measurement chart. The case stands deferred for re-listing on 31.10.2019.			

54	Case No.:14/5/84-ALC3/2019	Party Name: UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00068/AM20/	RLA File :05/24/040/00067/AM20/	Lic.No/Date:0510410565 14.05.2019	Defer Date:31.10.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was			

asked furnish the information about Quantity of buckle in each Harness. Firms reply not received. Committee decided to send a reminder to the firm.
The case stands deferred for re-listing on 31.10.2019.

55	Case No.: 15/5/84-ALC3/2019	Party Name: POOJA INTERNATIONAL	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00069/AM20/	RLA File :05/24/040/00085/AM20/	Lic.No/Date:0510410584 14.05.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the following information: 1. Matrix for requirement of each input per piece of export product 2. CAD & Sample of each export product. Firms reply not received. Committee decided to send a reminder to the firm along with measurement chart. The case stands deferred for re-listing on 31.10.2019.				

56	Case No.: 9/5/84-ALC3/2019	Party Name: AMARYLLIS HEALTHCARE PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00063/AM20/	RLA File :07/24/040/00028/AM20/	Lic.No/Date:0710114903 15.05.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda and noted that firm was asked on dated 30.8.2019 to furnish the following information: 1. Matrix for requirement of fabric in square meter per piece of export product. 2. CAD, image of each export product. Firm's reply not received. Committee decided to send a reminder to the firm along with measurement chart and hard copy of application. The case stands deferred for re-listing on 31.10.2019.				

57	Case No.: 18/5/84-ALC3/2019	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00072/AM20/	RLA File :04/24/040/00028/AM20/	Lic.No/Date:0410165626 18.05.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019.				

58	Case No.: 19/5/84-ALC3/2019	Party Name: MODELAMA EXPORTS PVT LTD.	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
	HQ File :01/84/050/00073/AM20/	RLA File :05/24/040/00100/AM20/	Lic.No/Date:0510410634 20.05.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the CAD/ Image of the product on dated 30.08.2018.Firm's reply received on dated 16.08.2019. NC decided to defer the case for examination. The case stands deferred for re-listing on 31.10.2019.				

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59	Case No.:25/5/84-ALC3/2019	Party Name: BAGGA INTERNATIONAL	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00079/AM20/	RLA File :05/23/040/00075/AM20/	Lic.No/Date:0510410643 21.05.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and firm was asked on dated 30.08.2019 to furnish the following information: 1. Complete calculation for requirement of input in making export product indicating net content of input wastage applied for. 2. To submit the input (Imported item) in Sq. Mt giving its specification similarly to give Sq. Mt. for export product. 3. Drawing /design /layout of the import product. Firm's reply not received still so far. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 31.10.2019				

60	Case No.:23/5/84-ALC3/2019	Party Name: SHAKTI POLYWEAVE PVT LTD	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00077/AM20/	RLA File :08/24/040/00067/AM20/	Lic.No/Date:0810145337 22.05.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019.				

61	Case No.:21/5/84-ALC3/2019	Party Name: SHRI JAGDAMBA POLYMERS LTD	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00075/AM20/	RLA File :08/24/040/00065/AM20/	Lic.No/Date:0810145335 22.05.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019				

62	Case No.:22/5/84-ALC3/2019	Party Name: SHRI JAGDAMBA POLYMERS LTD	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Approved
	HQ File :01/84/050/00076/AM20/	RLA File :08/24/040/00066/AM20/	Lic.No/Date:0810145336 22.05.2019	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				
63	Case No.:1/9/84-ALC3/2019	Party Name: SLAYTEX CREATION	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
	HQ File :01/84/050/00186/AM20/	RLA File :13/24/040/00158/AM20/	Lic.No/Date:1310049366 29.07.2019	Defer Date:31.10.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:				

1. Matrix of requirement of each export product in KG's and Sq. Mtrs.
 2. CAD and measurement chart for each export product of image.
- The case stands deferred for re-listing on 31.10.2019.

64	Case No.: 2/9/84-ALC3/2019	Party Name: MITTAL INTERNATIONAL	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
	HQ File :01/84/050/00187/AM20/	RLA File :33/24/040/00016/AM20/	Lic.No/Date:3310030569 29.07.2019	Defer Date:31.10.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Content of each input in Kg's in each export product. 2. Hard copy of application. The case stands deferred for re-listing on 31.10.2019.				

65	Case No.: 3/9/84-ALC3/2019	Party Name: SHRI JAGDAMBA POLYMERS LTD	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Approved
	HQ File :01/84/050/00188/AM20/	RLA File :08/24/040/00137/AM20/	Lic.No/Date:0810145874 30.07.2019	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

66	Case No.: 4/9/84-ALC3/2019	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
	HQ File :01/84/050/00189/AM20/	RLA File :03/94/040/00361/AM20/	Lic.No/Date:0310830746 01.08.2019	Defer Date:31.10.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Content of each input in Kg's in each export product. 2. Hard copy of application. The case stands deferred for re-listing on 31.10.2019.				

67	Case No.: 5/9/84-ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
	HQ File :01/84/050/00190/AM20/	RLA File :05/24/040/00258/AM20/	Lic.No/Date:0510411412 01.08.2019	Defer Date:31.10.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Measurement chart. 2. Hard copy of application. 3. CAD and image 				

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The case stands deferred for re-listing on 31.10.2019.
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68	Case No.: 6/9/84-ALC3/2019	Party Name :UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
	HQ File :01/84/050/00191/AM20/	RLA File :05/24/040/00261/AM20/	Lic.No/Date:0510411419 01.08.2019	Defer Date:31.10.2019
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Hard copy of application. The case stands deferred for re-listing on 31.10.2019.			

69	Case No.: 7/9/84-ALC3/2019	Party Name: ABHIKRITI IMPEX PVT. LTD.	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
	HQ File :01/84/050/00191/AM20/	RLA File :02/24/040/00063/AM20/	Lic.No/Date:0210209345 01.08.2019	Defer Date:31.10.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that applicant claimed 3% wastage from fibre to garments. Committee decided to ask the firm to furnish the following: 1. Hard copy of application. 2. CAD, Image of each export product. 3. Fabric consumed in making of each garments in Sq. Mtr. 4. Each fabric in Sq. Mtr made from input fibers. The case stands deferred for re-listing on 31.10.2019.			

70	Case No.: 8/9/84-ALC3/2019	Party Name: KIWI ENTERPRISES PVT. LTD.	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
	HQ File :01/84/050/00193/AM20/	RLA File :05/23/040/00175/AM20/	Lic.No/Date:0510411436 05.08.2019	Defer Date:31.10.2019
	Decision: Committee considered the case as per agenda. Committee noted that case is pertains to DPIIT and decided to ask the firm to furnish complete two sets of application alongwith copy of Adv. Authorization. The case stands deferred for re-listing on 31.10.2019.			

71	Case No.: 9/9/84-ALC3/2019	Party Name: P.K.OVERSEAS	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
	HQ File :01/84/050/00194/AM20/	RLA File :05/24/040/00241/AM20/	Lic.No/Date:0510411437 05.08.2019	Defer Date:31.10.2019
	Decision: Committee considered the case as per agenda. Committee noted that case is pertains to DPIIT and decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 31.10.2019.			

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72	Case No.:11/9/84-ALC3/2019	Party Name: INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
	HQ File :01/84/050/00196/AM20/	RLA File :56/24/040/00010/AM20/	Lic.No/Date:5610005664 05.08.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that application received from RA indore on dated 06.09.2019 for fixation of norms of above Adv. Authorization NC decided to defer the case for examination. The case stands deferred for re-listing on 31.10.2019.				

73	Case No.:10/9/84-ALC3/2019	Party Name: MAYA EXPORTS CORPN	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
	HQ File :01/84/050/00195/AM20/	RLA File :05/24/040/00267/AM20/	Lic.No/Date:0510411441 06.08.2019	Defer Date:31.10.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Hard copy of application. The case stands deferred for re-listing on 31.10.2019.				

74	Case No.:12/9/84-ALC3/2019	Party Name: COMPOSITES SOLUTION,	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
	HQ File :01/84/050/00197/AM20/	RLA File :03/94/040/00366/AM20/	Lic.No/Date:0310830864 07.08.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 29.08.2019 for fixation of norms for above Adv. Authorization. Committee decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 31.10.2019.				

75	Case No.:13/9/84-ALC3/2019	Party Name: R.K. INDUSTRIES-IV	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
	HQ File :01/84/050/00198/AM20/	RLA File :04/24/040/00080/AM20/	Lic.No/Date:0410165940 07.08.2019	Defer Date: 31.10.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Hard copy of application. The case stands deferred for re-listing on 31.10.2019				

76	Case No.:14/9/84-ALC3/2019	Party Name: R.K. INDUSTRIES-IV	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
	HQ File :01/84/050/00199/AM20/	RLA File :04/24/040/00081/AM20/	Lic.No/Date:0410165941 07.08.2019	Defer Date: 31.10.2019

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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019

77	Case No.:15/9/84-ALC3/2019	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
	HQ File :01/84/050/00200/AM20/	RLA File :05/23/040/00182/AM20/	Lic.No/Date:0510411455 07.08.2019	Defer Date:31.10.2019
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Hard copy of application. The case stands deferred for re-listing on 31.10.2019			

78	Case No.:16/9/84-ALC3/2019	Party Name: ADMIRE FIBER TEX (INDIA) PVT. LTD.	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Approved
	HQ File :01/84/050/00201/AM20/	RLA File :08/24/040/00147/AM20/	Lic.No/Date:0810145934 08.08.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 06.09.2019 for fixation of norms for above Adv. Authorization. Committee decided to ratify the norms and allow 5%wastage of input in the export product. RA concerned may take necessary action subject to compliance of other usual conditions.			

79	Case No.:17/9/84-ALC3/2019	Party Name:BHARAT SILKS	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
	HQ File :01/84/050/00202/AM20/	RLA File :07/24/040/00101/AM20/	Lic.No/Date:0710115263 08.08.2019	Defer Date:31.10.2019
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Hard copy of application. The case stands deferred for re-listing on 31.10.2019			

80	Case No.:18/9/84-ALC3/2019	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
	HQ File :01/84/050/00203/AM20/	RLA File :05/23/040/00188/AM20/	Lic.No/Date:0510411480 09.08.2019	Defer Date:31.10.2019
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Hard copy of application. The case stands deferred for re-listing on 31.10.2019			

81	Case No.:19/9/84-ALC3/2019	Party Name: HANUMAN KNIT FASHION	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
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Signature

HQ File :01/84/050/00204/AM20/	RLA File :32/24/040/00035/AM20/	Lic.No/Date:3210079061 09.08.2019	Defer Date:31.10.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Hard copy of application. The case stands deferred for re-listing on 31.10.2019			

Case No.:20/9/84-ALC3/2019	Party Name: SHAKTI POLYWEAVE PVT LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
82 HQ File :01/84/050/00205/AM20/	RLA File :08/24/040/00151/AM20/	Lic.No/Date:0810145946 09.08.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 06.09.2019 for fixation of norms for above Adv. Authorization. Committee decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 31.10.2019.			

	Case No.:21/9/84-ALC3/2019	Party Name: HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Approved								
	HQ File :01/84/050/00206/AM20/	RLA File :03/94/040/00355/AM20/	Lic.No/Date:0310830968 13.08.2019									
83	Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 16.08.2019 for fixation of norms for above Adv. Authorization. Committee decided to ratify the norms for above Adv. Authorization as under:											
	<table><tr><td>Import Item S.No.</td><td>Allowed Quantity</td></tr><tr><td>1.</td><td>As applied</td></tr><tr><td>2.</td><td>Net+1%.</td></tr><tr><td>3.</td><td>Net+1%.</td></tr></table>				Import Item S.No.	Allowed Quantity	1.	As applied	2.	Net+1%.	3.	Net+1%.
Import Item S.No.	Allowed Quantity											
1.	As applied											
2.	Net+1%.											
3.	Net+1%.											
	RA concerned may take necessary action subject to compliance of other usual conditions.											

Case No.:22/9/84-ALC3/2019	Party Name:BHARAT SILKS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
84 HQ File :01/84/050/00207/AM20/	RLA File :07/24/040/00109/AM20/	Lic.No/Date:0710115282 14.08.2019	Defer Date:31.10.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Hard copy of application. The case stands deferred for re-listing on 31.10.2019			

Case No.:23/9/84-ALC3/2019	Party Name: DAS STYLE PVT.LTD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
85 HQ File :01/84/050/00208/AM20/	RLA File :02/24/040/00077/AM20/	Lic.No/Date:0210209373 14.08.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 12.08.2019 for fixation of norms for above Adv. Authorization.			

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Manoj K.

Committee decided to send the application to DPIIT for their comments.
The case stands deferred for re-listing on 31.10.2019.

86	Case No.:24/9/84-ALC3/2019	Party Name:DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
	HQ File :01/84/050/00209/AM20/	RLA File :05/23/040/00191/AM20/	Lic.No/Date:0510411528 19.08.2019	Defer Date:31.10.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that case pertains to DPIIT. Committee decided to ask the firm to furnish the following: 1. Hard copy of application. The case stands deferred for re-listing on 31.10.2019			

87	Case No.:25/9/84-ALC3/2019	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
	HQ File :01/84/050/00210/AM20/	RLA File :05/23/040/00192/AM20/	Lic.No/Date:0510411529 19.08.2019	Defer Date:31.10.2019
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Hard copy of application. The case stands deferred for re-listing on 31.10.2019			

88	Case No.:26/9/84-ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
	HQ File :01/84/050/00211/AM20/	RLA File :05/24/040/00277/AM20/	Lic.No/Date:0510411534 19.08.2019	Defer Date:31.10.2019
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Hard copy of application. The case stands deferred for re-listing on 31.10.2019			

89	Case No.:27/9/84-ALC3/2019	Party Name: SAIvana EXPORTS PVT. LTD.	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
	HQ File :01/84/050/00212/AM20/	RLA File :05/24/040/00290/AM20/	Lic.No/Date:0510411539 19.08.2019	Defer Date:31.10.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 23.09.2019 for fixation of norms for above Adv. Authorization. Committee decided to furnish the following: 1. Quantity of each input required in SQM per piece of each export product. 2. Width of each input fabric. 3. Legible copy of Measurement chart. The case stands deferred for re-listing on 31.10.2019.			

90	Case No.:28/9/84-ALC3/2019	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:9/84-ALC3/2019	Status:Deferred and Re-indexed
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Manjiv

		29.08.2019	
HQ File :01/84/050/00213/AM20/	RLA File :05/24/040/00284/AM20/	Lic.No/Date:0510411541 19.08.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 07.10.2019 for fixation of norms for above Adv. Authorization. Committee decided to furnish the following: <ol style="list-style-type: none"> 1. Legible copy of CAD for each Export product. 2. PH with sample. The case stands deferred for re-listing on 31.10.2019.			

Case No.: 29/9/84-ALC3/2019	Party Name: MASTER GARMENTS	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Approved						
HQ File :01/84/050/00214/AM20/	RLA File :32/24/040/00039/AM20/	Lic.No/Date:3210079069 19.08.2019							
91	Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 20.09.2019 for fixation of norms for above Adv. Authorization. Committee decided to ratify the norms as under:								
	<table><tr><td>Import Item S.No.</td><td>Allowed Quantity</td></tr><tr><td>1.</td><td>As applied</td></tr><tr><td>2.</td><td>Net+1%.</td></tr></table>			Import Item S.No.	Allowed Quantity	1.	As applied	2.	Net+1%.
	Import Item S.No.	Allowed Quantity							
	1.	As applied							
2.	Net+1%.								
RA concerned may take necessary action subject to compliance of other usual conditions.									

Case No.:30/9/84-ALC3/2019	Party Name: HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
HQ File :01/84/050/00215/AM20/	RLA File :03/94/040/00390/AM20/	Lic.No/Date:0310831097 20.08.2019	Defer Date:31.10.2019
92	Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 20.09.2019 for fixation of norms for above Adv. Authorization. Committee decided to furnish the following information: <ol style="list-style-type: none"> 1. Matrix of requirement of each input/piece of export product. 2. CAD, image. 3. Measurement chart for each export product. The case stands deferred for re-listing on 31.10.2019.		

Case No.:31/9/84-ALC3/2019	Party Name: TREGUS PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
HQ File :01/84/050/00216/AM20/	RLA File :03/95/040/00515/AM20/	Lic.No/Date:0310831119 21.08.2019	Defer Date:31.10.2019
93	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that case pertains to DPIIT. Committee decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Hard copy of application. The case stands deferred for re-listing on 31.10.2019		

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Manjiv

94	Case No.: 32/9/84-ALC3/2019	Party Name: MASTER GARMENTS	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
	HQ File :01/84/050/00217/AM20/	RLA File :32/24/040/00043/AM20/	Lic.No/Date:3210079072 22.08.2019	Defer Date:31.10.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Hard copy of application. The case stands deferred for re-listing on 31.10.2019				

95	Case No.: 33/9/84-ALC3/2019	Party Name: NANDAN DENIM LIMITED	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
	HQ File :01/84/050/00218/AM20/	RLA File :08/24/040/00164/AM20/	Lic.No/Date:0810146039 23.08.2019	Defer Date:31.10.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Hard copy of application. The case stands deferred for re-listing on 31.10.2019				

96	Case No.: 34/9/84-ALC3/2019	Party Name: PINNACLE CLOTHING CO	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
	HQ File :01/84/050/00219/AM20/	RLA File :05/24/040/00308/AM20/	Lic.No/Date:0510411633 26.08.2019	Defer Date:31.10.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has submitted the application alongwith other required documents. NC decided to defer the case for examination. The case stands deferred for re-listing on 31.10.2019.				

97	Case No.: 35/9/84-ALC3/2019	Party Name: SAIvana EXPORTS PVT. LTD.	Meet No/Date:9/84-ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
	HQ File :01/84/050/00220/AM20/	RLA File :05/24/040/00310/AM20/	Lic.No/Date:0510411634 26.08.2019	Defer Date: 31.10.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Hard copy of application. The case stands deferred for re-listing on 31.10.2019				

**Minutes of manual cases considered by the Norms Committee -V
In Meeting No.09/84 AM-20 dated 29.08.2019**

98.

Case No. 147	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019	F. No. 01/84/171/00155/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under	

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Harjinder

para 4.04(a) 1 <u>FTP 2015-20</u> :	
1. Men's Shorts made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or – 10%) Style No. 103652	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 09.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

99.

Case No. 148	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019	F. No. 01/84/171/00156/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> :	
1. Ladies Jacket with Hood made of 100% Polyester PU Coated Printed Woven Fabric GSM 80 and 100% Polyamide PU Coated Dyed Woven Fabric GSM 197 (Tolerance + or – 10%) Style No. 123693	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 19.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

100.

Case No. 149	M/s. Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019	F. No. 01/84/171/00157/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> :	
1. Ladies Dress of 100% Viscose Printed Woven Fabric GSM 135 (+/- 10%) Style No. 3210U	
2. Ladies Dress of 100% Viscose Printed Woven Fabric GSM 135 (+/- 10%) Style No. 3218U	
Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 20.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

101.

Case No. 150	M/s. Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019	F. No. 01/84/171/00158/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> :	
1. Ladies Blouse of 100% Polyester Printed Woven Fabric GSM 86 (+/- 10%) Style No. 2205U	
2. Ladies Blouse of 100% Polyester Printed Woven Fabric GSM 86 (+/- 10%) Style No. 2106U	
3. Girls Dress of 98% Cotton 2% Spandex Printed Woven Fabric GSM 190 (+/- 10%) Style No. 436D010	

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Manoj

Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 20.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

102.

Case No. 151	M/s. Gokaldas Exports Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019	F. No. 01/84/171/00159/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Biberall (Men) made of 100% Nylon Cordura Coated Woven Fabric, GSM 235 +/- 10% Style No. 104461	
Decision: M/s. Gokaldas Exports Ltd. vide their letter dated 23.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

103.

Case No. 152	M/s. Gokaldas Exports Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019	F. No. 01/84/171/00160/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Coverall (Women) made of 100% Nylon Cordura Coated Woven Fabric GSM 235 +/- 10% and 70% Cotton 30% Polyester Corduroy Woven Fabric GSM 356 +/- 10% Style No. 104418	
Decision: M/s. Gokaldas Exports Ltd. vide their letter dated 23.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

104.

Case No. 153	M/s. Gokaldas Exports Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019	F. No. 01/84/171/00161/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Coverall (Men) made of 100% Nylon Cordura Coated Woven Fabric GSM 235 +/- 10% and 70% Cotton 30% Bedford Corduroy GSM 356 +/- 10% Style No. 104464	

AS

Harpreet

Decision: M/s. Gokaldas Exports Ltd. vide their letter dated 23.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

105.

Case No. 154	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019 and 06.09.2019	F. No. 01/84/171/00163/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> : 1. Gents Jacket with Hood made of 60% Cotton 40% Nylon Dyed Woven Fabric GSM 111 (Tolerance + or – 10%) Style No. 132J0222	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 26.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

106.

Case No. 155	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019 and 06.09.2019	F. No. 01/84/171/00164/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> : 1. Girls Pyjama Set made of 64% Polyester 36% Viscose Knitted Printed Fabric GSM 175 (Tolerance + or – 10%) Style No. PPMJGJS23 2. Ladies Capri made of 64% Polyester 36% Viscose Knitted Printed Fabric GSM 175 (Tolerance + or – 10%) Style No. BDCRJS3	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 27.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

107.

Case No. 156	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019 and 06.09.2019	F. No. 01/84/171/00165/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> : 1. Ladies Jacket with Hood made of 100% Polyester Dyed Woven Fabric GSM 88 and 100% Polyester Dyed Woven Fabric GSM 81 (Tolerance + or – 10%) Style No. FL2010	

KS

Maguire

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 27.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

108.

Case No. 157	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019 and 06.09.2019	F. No. 01/84/171/00166/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Gents Jacket with Hood made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM 310 (Tolerance + or – 10%) Style No. WM6045	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 27.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

109.

Case No. 158	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019 and 06.09.2019	F. No. 01/84/171/00167/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Gents Half Sleeve Shirt made of 100% Cotton Yarn Dyed Woven Fabric GSM 112 (Tolerance + or – 10%) Style No. AM0352	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 29.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

110.

Case No.159	M/s. Chelsea Mills LLP			
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019 and 06.09.2019	F. No. 01/84/171/00168/AM20/DES-V			
Decision: M/s Chelsea Mills LLP vide their application dated 31.08.2019 for prior fixation of norms for the following 13 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as under:				
Sl. No.	Export Product No.	Style No.	Items Description	Recommended quantity allowed
1.	177 C	518240/544288	100% Cotton WVN Denim Infants Romper (GSM 163 +/- 10%)	As applied

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2.	178 C	518395/544040	100% Cotton WVN Denim Printed Infants Ruffle Dresses (GSM 183 +/- 10%)	As applied
3.	179 C	532433/497237	100% Cotton WVN Denim Mens (Tall & Big) Workers Shirt (GSM 263 +/- 10%)	As applied
4.	180 C	543254/543487/540311	100% Cotton WVN Denim Young Girls (Tall & Big) Top (GSM 163 +/- 10%)	As applied
5.	181 C	539890	100% Cotton WVN Denim Infants & Girls Strapped Flared Dresses (GSM 258 +/- 10%)	As applied
6.	182 C	540132/555747	100% Cotton WVN Denim Young Girls (Tall & Big) Flared Dresses (GSM 258 +/- 10%)	As applied
7.	183 C	532431	100% Cotton WVN Denim/Chambray Mens (Tall & Big) Workers Shirt (GSM 161 +/- 10%)	As applied
8.	184 C	554832/554830	100% Cotton WVN Denim Womens (Tall & Big) Oversized Jacket (GSM 398 +/- 10%)	As applied
9.	185 C	540034/540060	92% Cotton 7% Polyester/Elasterell 1% Lycra/Spandex WVN Denim Young Girls Emb. Boot Cut Jeans (GSM 336 +/- 10%)	As applied
10.	186 C	548950/550646	100% Cotton WVN Dyed Womens (Tall & Big) Oversized Jacket (GSM 458 +/- 10%)	As applied
11.	187 C	547970/563669	100% Cotton WVN Denim Womens Long Skirts (GSM 398 +/- 10%)	As applied
12.	188 C	129CC1F023	62% Cotton 25% Polyester 11% Rayon 2% Elastane/Spandex WVN Denim Womens (Tall & Big) Long Shirts (GSM 265 +/- 10%)	As applied
13.	189 C	540034/540060	93% Cotton 6% Elastereil 1% Spandex WVN Denim Girls Boot Cut Emb. Jeans (GSM 332 +/- 10%)	As applied

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

111.

Case No. 160	M/s. Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019 and 06.09.2019	F. No. 01/84/171/00169/AM20/DES.V
<p>Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:</p> <ol style="list-style-type: none"> 1. Ladies Shorts made of 55% Linen 45% Cotton Yarn Dyed Woven Fabric GSM 145 (+/- 10%) Style No. 05B304-05B305 2. Ladies Shorts made of 55% Linen 45% Cotton Dyed Woven Fabric GSM 150 (+/- 10%) Style No. 05B312 	

Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 29.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

112.

Case No. 161	M/s. Richa Global Exports Pvt. Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019 and 06.09.2019	F. No. 01/84/171/00170/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Shirt made of 84% Modal 16% Polyester Dyed Woven Fabric GSM 93 (+/- 10%) Style No. 2125U	
Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 04.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

113.

Case No.161(A)	M/s. Bellapremier Happy Hygienecare Pvt. Ltd.
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 15.10.2019	F. No. 01/84/050/00229/AM19/DES-V
RA F. No. 35/24/040/00229/AM19	Adv. Authorisation. No. 3510045401 dated 17.08.2018
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 17.01.2019 for fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 18/84 dated 06.12.2018. Committee had decided to ask the firm to furnish the following information : 1. Sample of the product. 2. Proper CAD marking length and width. 3. Number of Gowns made from such markings length and width. Firm's reply received on dated 13.09.2019. Committee went through the details submitted in this case and decided to ratify the norms as applied for RA concerned may take necessary action subject to compliance of other usual conditions.	

114.

Case No.161(B)	M/s. Neetee Clothing Pvt. Ltd.
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 15.10.2019	F. No. 01/60/162/899/AM19/PRC
RA F. No. 05/27/040/00145/AM15	Adv. Authorisation. No. 0510389600 dated 09.07.2014
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was transferred by PRC Section for taking necessary action on PRC decided on 26.03.2019 for relaxation in general note-14 requested by M/s. Neetee Clothing Pvt. Ltd., New Delhi for redemption	

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purpose.

The firm has stated that they imported 1284.90 instead of higher permitted of 1386.84 Sq. Mtr to import silk GGT against the Adv. Authorisation. No. 0510389600 dated 09.07.2014.

Committee went through the details submitted in this case and decided as under:

1. PH to explain the case with statement of export, import.
2. Bill of entry, shipping bill.

The case stands deferred for re-listing on 31.10.2019.

115.

Case No.161(C)	M/s. Aym Syntex Ltd.
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 30.07.2019	F. No. 01/84/050/00267/AM18/DES-V
RA F. No. 03/94/040/00558/AM19	Adv. Authorisation. No. 0310824035 dated 27.09.2018
Decision: Committee considered the case as per agenda along with other relevant papers and observed that committee was decided to ask the firm to justify for delete the input item no. 2 & 3 from the decision of NC decision of NC in its meeting No.15/84 dated 25.10.2018 against the above said Adv. Authorisation. Firm's representation received on dated 11.09.2019. Committee went through the details submitted in this case and decide to furnish the following: <ol style="list-style-type: none">1. Bill of entry.2. Shipping Bill.3. Packing list. <p>The case stands deferred for re-listing on 31.10.2019.</p>	

116.

Case No.161(D)	M/s. Nath Bros Exim International Ltd.
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 15.10.2019	F. No. 01/84/050/00048/AM18/DES-V
RA F. No. 03/94/040/01031/AM16	Adv. Authorisation. No. 0510402279 dated 30.05.2016
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 12.07.2019 for acceptance of consumption mentioned in shipping bill against the above said Adv. Authorization as at the time of imports, sample were sealed to establish nexus which were verified at the time of exports by Indian customs. Committee had decided to ask the firm to appear before NC to explain their case. Firm's representative had explained their case. Committee agreed with firm explanation and allowed the firm for increased (Extra) quantity i.e. 389.22 Sq. Mtr. RA concerned may take necessary action subject to compliance of other usual conditions.	

117.

Case No.161(E)	M/s. Sunny International Ltd.
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 15.10.2019	F. No. 01/84/050/00275/AM19/DES-V
RA F. No. 33/24/040/00013/AM15	Adv. Authorisation. No. 3310030123 dated 30.10.2014
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 22.02.2019 for fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 24/84 dated 26.11.2015. Committee had decided to ask the	

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firm to appear before NC alongwith sample of the product and justification for quantity of each input requested.
Firm's representative had explained their case. Committee observed that based on decision of packing list, the size of Madeups is 24/64 inches and wastage claimed is reasonable. Request is agreed.
RA concerned may take necessary action subject to compliance of other usual conditions.

118.

Case No. 161(F)	M/s. Fashion Accessories
NC Meeting No.09/AM-20 dated 29.05.2019 actually held on 15.10.2019	F.No. 01/84/171/00104/AM20/DES-V
RA F.No. 05/25/039/00019/AM15	Annual Adv. Authorization No. 0510393239 dated 16.02.2015
<p>Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's request dated 12.06.2019 for fixation adhoc norms for the export product "Decorative Pillow" made of "finished linen blended dyed fabric containing Linen /Cotton, GSM 130 (+/-10%)" against the above said Annual Adv. Authorization under para 4.24A (v) HBP 2009-10. Committee had decided to ask the firm to appear before NC to explain their case alongwith sample of the product.</p> <p>Firm's representative had explained their case with sample of product. Committee decided to ratify the norms for above mentioned Adv. Authorization as applied for.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

119.

Case No.161(G)	M/s.Fashion Accessories
NC Meeting No.05/AM-20 dated 30.05.2019 actually held on 30.07.2019	F.No. 01/84/171/00105/AM20/DES-V
RA F.No. 05/25/039/00019/AM15	Annual Adv. Authorization No. 0510393239 dated 16.02.2015
<p>Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's request dated 12.06.2019 for fixation adhoc norms for the export product "Duvet, Sham, Pillow" made of finished flax blended dyed fabric containing flax/cotton GSM 222 (+/-10%), width 124 against the above said Annual Adv. Authorization under para 4.24A (v) HBP 2009-10. Committee had decided to ask the firm to appear before NC to explain the justification of wastage claimed for each item.</p> <p>Firm's representative had explained their case with sample of product. Committee decided to ratify the norms for above mentioned Adv. Authorization as applied for.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

120.

Case No.161(H)	M/s.Fashion Accessories
NC Meeting No.05/AM-20 dated 30.05.2019 actually held on 30.07.2019	F.No. 01/84/171/00106/AM20/DES-V
RA F.No. 05/25/039/00019/AM15	Annual Adv. Authorization No. 0510393239 dated 16.02.2015
<p>Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's request dated 12.06.2019 for fixation adhoc norms for the export product "Table Cloth" made of 100% Linen Woven Dyed Fabric GSM 90 (+/-10%), against the above said Annual Adv. Authorization under para 4.24A (v) HBP 2009-10. Committee had decided to ask the firm to appear before NC to explain the justification of wastage claimed for each item.</p> <p>Firm's representative had explained their case with sample of product. Committee decided to ratify the norms for above mentioned Adv. Authorization as applied for.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

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121.

Case No. 161(I)	M/s.Fashion Accessories
NC Meeting No.05/AM-20 dated 30.05.2019 actually held on 30.07.2019	F.No. 01/84/171/00107/AM20/DES-V
RA F.No. 05/25/039/00018/AM15	Annual Adv. Authorization No. 0510393238 dated 16.02.2015
<p>Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's request dated 12.06.2019 for fixation adhoc norms for the export product "Duvet Cover, Sham, Pillow" made of 55% Linen 45% Cotton Woven Dyed Fabric GSM 148 (+/-10%) against the above said Annual Adv. Authorization under para 4.24A (v) HBP 2009-10. Committee had decided to ask the firm to appear before NC to explain the justification of wastage claimed for each item.</p> <p>Firm's representative had explained their case with sample of product. Committee decided to ratify the norms for above mentioned Adv. Authorization as applied for.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>	

122.

Case No. 161(J)	M/s. SHANKAR PACKAGINGS LIMITED				
NC Meeting No.09/AM-20 dated 29.08.2019 actually held on 15.10.2019	1). F.No.01/84/050/00122/AM18 Dated 11.08.2017 2).F.No.01/84/050/00205/AM18 Dated 14.11.2017 3). F.No.01/84/050/00206/AM18 Dated 14.11.2017 4). F.No.01/84/050/00386/AM18 Dated 14.11.2017				
1).RLA File No: 34/24/040/00031/AM18 2). RLA File No: 34/24/040/00129/AM18 3). RLA File No: 34/24/040/00030/AM18 4). RLA File No: 34/24/040/00187/AM18	1). Licence No.3410043270, Dated 07.06.2017 2). Licence No. 3410043548, Dated 16.10.2017 3). Licence No. 3410043549, Dated 16.10.2017 4). Licence No. 3410043701, Dated 18.12.2017				
Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 12.09.2019 for amendment in quantity of inputs at Sl. No. 6 against the above mentioned Adv. Authorisations. Committee agreed with firm's request as same case has already approved in NC-VII after PH with firm and also approved by NC-V earlier as below:					
S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:818.18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH ANTIFIBRILLANT:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT	971.834 MT	1.	RELEVANT POLYPROPYLENE GRANULES	899.998 MT
2.			RELEVANT HDPE GRANULES	4.462 MT	
3.			RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9 together = 19.437 MTs	
4.			RELEVANT MASTERBATCH WHITE		
5.			RELEVANT MASTERBATCH COLOUR		
6.			RELEVANT CONDUCTIVE BLACK	7.200 MT	
7.			LLDPE	1.05 kg/kg content in export product	
8			LDPE	1.05 kg/kg content in export product	
9.			RELEVANT U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.		

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RA concerned may take necessary action subject to compliance of other usual conditions.				

123.

Case No.161(K)	M/s. SCORPIOS APPARELS PVT LTD.						
NC Meeting No.05/AM-20 dated 30.05.2019 actually held on 30.07.2019	F.No .01/84/050/00247/AM19/DES-V						
RA F.No. 05/24/040/00336/AM19/	Annual Adv. Authorization No. 0510407759 dated 12.09.2018						
Decision: Committee considered the case as per agenda along with other relevant papers and observed that M/s Scorprios Apparels PVT.LTD. Vide their representation dated 29.07.2019 for fixation of norms against the Adv. Authorization N0. 0510407759 dated 12.09.2018 as their case was rejected by NC on meeting dated 18.11.2018, actually held on dated 30.11.2018 due to No one attended the given PH. Committee went through the details submitted in this case and decided to ratify the norms as under:							
<table border="1"> <thead> <tr> <th>Import Item S.No.</th><th>Allowed Quantity</th></tr> </thead> <tbody> <tr> <td>1.</td><td>5.53 Sq. Mtr per Piece</td></tr> <tr> <td>2.</td><td>As applied</td></tr> </tbody> </table>		Import Item S.No.	Allowed Quantity	1.	5.53 Sq. Mtr per Piece	2.	As applied
Import Item S.No.	Allowed Quantity						
1.	5.53 Sq. Mtr per Piece						
2.	As applied						
RA concerned may take necessary action subject to compliance of other usual conditions.							

124.

Case No. 161(L)	M/s. JINDAL WOOLLEN INDUSTRIES LTD.
NC Meeting No.09/AM-20 dated 29.08.2019 actually held on 15.08.2019	F.No. 01/84/50/320/AM19/DES-V
RLA File No: 33/24/040/00001/AM19/ Date: 19.04.2018	Annual Adv. Authorization No. 3310030490 dated 31.10.2018
Decision: M/s Jindal woolen Industries Limited. Vide their representation dated 30.09.2019 for re-open their case as their case was rejected by NC in its meeting No. 2/84-ALC3/2019 dated 18.04.2019 due to No representative was appeared before NC and not even any reply from the firm. Committee went through the details submitted in this case and decided to ratify the norms for above Adv. Authorization as under:	
Export Item: 71/0- 100% WROSTED CLIPS OF OLD MUTILATED RAGS/WOOLLEN SWEATERS FREE FROM CHAIN, BUTTONS, LABLES AND ZIPPERS ETC. VARIOUS COLOURS/OLD AND MUTILATED RAGS OF SYNTHETIC AND WOOL SWEATERS Export Quantity: 1000000.000 KG. Import Item: Completely Premutilated & fumigated Woollen /Synthetic Rags. Import Quantity allowed: 1300000 KG. RA concerned may take necessary action subject to compliance of other usual conditions.	

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